

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-122
IB-1712(ND)/2019

IN THE MATTER OF:

M/s Power2SME Power Ltd

Vs.

Kagaz Print N-pack India Pvt.Ltd.

....**OPERATIONAL CREDITOR**

....**CORPORATE DEBTOR**

SECTION

U/s 9 IBC code 2016

Order delivered on 19.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Ms. Sanchita Bhardwaj PCS.

For the Respondent

: Mr. Priamvada Surolia, Proxy counsel on behalf of the CD.

ORDER

Counsels for both the sides are present. The counsel for the Corporate Debtor prayed for adjournment on the ground that the main counsel is not available. At request of the counsel for the Corporate Debtor matter stands adjourned with a direction to file notes on submissions containing two pages each along with case law, if any, within 10 days from the date of this order. The counsel for the Operational Creditor has opposed the adjournment.

List the matter on 12.02.2021.

-Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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